

342-89
13.39 hrs. *Bill(s)*

tation of the agricultural products, Now, the State Government has requested the Central Government to declare the entire stretch of this West Coast Canal as national waterway. In a period of constraints in oil consumption, using this waterway will be more economical. Some preliminary works in this regard have been undertaken by the Government of India, but it has not yet been completed. I request the Government to take urgent steps to declare the West Coast Canal in Kerala as national waterway.

(vi) *341*
Need to declare the West Coast agency at Hazaribagh, Bihar

(MOR 377)
[Translation]

SHRI BHUBANESHWAR PRASAD MEHTA (Hazaribagh): Mr. Chairman, Sir, Hazaribagh district headquarters which is also the headquarters of the North Chota Nagpur Commissioner has not yet been connected through railway-lines. In the absence of this facility the people of this area face a lot of inconveniences. Ten years ago there was a railway out-agency in Hazaribagh. But even that facility has been withdrawn and this has further aggravated the people's difficulties. They have to go to Hazaribagh Road, Koderma, Dhanbad or Barka Kana railway stations to book tickets for their rail journeys. So, I urge upon the Government to open a permanent railway out-agency in Hazaribagh and to reserve some seats from there in Calcutta, Delhi, Bombay bound trains and for other cities. There should be an arrangement for freight-booking also from that place. These arrangements should continue till that place is connected through railway lines.

STATUTORY RESOLUTION RE:
DISAPPROVAL OF THE REPRESENTATION OF THE PEOPLE
(AMENDMENT) ORDINANCE.

AND
THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL.

As passed by Rajya Sabha — (6)

[English]

MR. CHAIRMAN: The House will now take up the next Item Nos. 11 and 12.

Shri Girdhari Lal Bhargava—not present.

Shri Sobhanadreeswara Rao *342*

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada): Sir, I beg to move:

“That this House disapproves of the Representation of the People (Amendment) Ordinance, 1991 (Ordinance No. 2 of 1991) promulgated by the President on the 18th April, 1991.”

Sir, this Ordinance was issued at the time of Elections to the Tenth Lok Sabha. This Ordinance was issued so that the Elections can be postponed in the State of Jammu & Kashmir. I feel this Ordinance should not have been promulgated because Jammu and Kashmir State has six seats in the Lok Sabha. While three seats are in the Kashmir Valley, two are in Jammu and one in Laddakh. Though it is well understood that the situation in Kashmir Valley is not conducive for holding of free and fair elections, yet the situation is not that bad in the Jammu and Laddakh area. There is no point in postponing elections in these three seats.

Mr. Chairman, Sir, you are aware that the Government had thrown out the Government in Assam led by Shri Prafulla Kumar Mohanta saying